

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UN STARRED QUESTION NO. 5056
TO BE ANSWERED ON MARCH 31, 2017/CHAITRA 10, 1939 (SAKA)
CONTRIBUTORY PROVIDENT FUND

5056. Shri Sukhbir Singh Jaunapuria

Will the Minister of FINANCE be pleased to state

- (a) the existing rate of pension under Contributory Provident Fund (CPF) pensioner in the country;
- (b) whether the Government proposes to increase the said rate;
- (c) if so, the details thereof along with the reasons therefor; and
- (d) whether the Government has the data relating to the number of CPF pensioners in the country as on 31 March, 2016 and if so, the details thereof?

ANSWER

The Minister of State in the Ministry of Finance
(Shri Santosh Kumar Gangwar)

(a) to (d) No pension is admissible to Contributory Provident Fund (CPF) employees on their retirement. However, Ex-gratia is payable to CPF beneficiaries who retired before 01.01.1986 or died while in service before 01.01.1986. Presently following ex-gratia payment is admissible to the CPF beneficiaries who had retired from service prior to 01.01.1986:

S.No	Group of Service to which CPF retirees belonged at the time of retirement	Enhanced amount of basic monthly ex-gratia
1	Group A Service	Rs. 3,000/-
2	Group B Service	Rs. 1,000/-
3	Group C Service	Rs. 750/-
4	Group D Service	Rs. 650/-
5	Widows and dependent children of the deceased CPF beneficiary	Rs. 645/-

Dearness ex-gratia equal to 50% of the enhanced amount of ex-gratia and Dearness Relief of the 5th Pay Commission, as notified from time to time, on the sums of enhanced amounts of ex-gratia and dearness ex-gratia shall also be admissible to them. There is no proposal to increase the aforesaid rates.
